

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

ORIGINAL APPLICATION NO. 40 of 2020 (SZ)

With

Original Application No. 93 of 2020 (SZ)

Tribunal on its own motion Suo Motu
initiated proceedings based on the News
item published in The Time of India,
Chennai edition dt.17.02.2020 under the
caption "Sewage flows into surplus channel
in Kovilambakkam"

Versus

The District Collector,
Chengalpattu District and Ors.

...Respondent(s)

INDEX

S.No.	Description	Page No.
	REPORT FILED ON BEHALF OF THE RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.	1 - 4

**Filed by
Thiru. S. Sai Sathya Jith,
Advocate, Chennai.**

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Versus

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With

Tribunal on its own motion SUO MOTU
Based on the News Item in the Dinamalar
Tamil Newspaper dated 29.06.2020,
"When will Kovilambakkam lake be restored?" .

..Applicant(s)

Versus

The Principal Secretary to Government,
Public Works Department,
Secretariat, Fort St. George,
Chennai and Ors.

...Respondent(s)

REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD

I, J. Josephine Sahayarani, D/o. Thiru.Jesu Rajan, Christian, aged
about 57 years, having my office at No. 76, Mount Salai, Guindy, Chennai -
600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution
Control Board, Chennai and I am filing the Report on behalf of Respondent
Tamil Nadu Pollution Control Board and as such I am well acquainted with
the facts of the case as per records.

J. Josephine Sahayarani
11/8/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

2. It is respectfully submitted that the Hon'ble NGT has passed order dt.28.07.2022 and directed inter alia as follows:

"Para 3. The learned counsel appearing for the intervenor supposed to be representing the Association in that area submitted that pumping station is not properly working even now and the sewage collected in the pumping station is being diverted into surplus course of Keelkattalai lake and thereby causing pollution to the water in the Keelkattalai lake.

Para 4. The State Pollution Control Board and the CMWSSB are directed to verify the same and submit a report in respect of the same on or before 10.08.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

Para 5. The President and/or the Secretary of the Association are also permitted to point out the place where such mischief is being done, so that the officials of the CMWSSB and the State Pollution Control Board can verify the same, at the time of inspection."

3. It is respectfully submitted that in due compliance to the Hon'ble NGT(SZ) order dated 28.07.2022, the said the Keelkatalai pumping station was inspected on 05.08.2022 along with Chennai Metropolitan Water Supply & Sewage Board(CMWSSB) and the representatives of residential associations (interveners). During inspection it was pointed out by them and it was noticed that in the inlet line of sewage from Nanmangalam area to the Keelkatalai pumping station near the Medavakkam road Echangu signal, a overflow arrangement with valve provided in the conveyance main and it was reported that whenever problem occurs in the pumping station, to avoid overflow, the overflow line will be opened and raw sewage let out into the open drain to Kovilambakkam surplus channel leading to Pallikaranai Marsh land. Also during excess inflow of sewage, the overflow from the collection well will reach the surplus course of Keelkattalai lake. Mixing of sewage into the surplus channel near the Boopathy nagar, Keelkatalai from the road side pumping well.

J. J. Kumar
11/8/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

schedule for implementation of the same shall be furnished to the TNPCB within one month.

6. It is respectfully submitted that the Tamil Nadu Pollution Control Board has issued direction vide Proceeding dated 11.08.2022 under Section 33A of the Water (P&CP) Act, 1974 to the Zonal Officer, Zone-XII, Greater Chennai Corporation, to comply with the following condition immediately to arrest the flow of sewage into the Keelkattalai lake.

i. The Greater Chennai Corporation shall intercept the flow of sewage from the Madipakkam area into Kovilambakkam surplus channel, transport and make arrangement for the treatment of sewage in CMWSSB STP at perungudi.

ii. The Greater Chennai Corporation shall provide UGSS in Madipakkam area and ensure that house hold connections are provided and connected to UGSS.

Further, it is submitted that the Hon'ble High Court in order dt. 04.04.2022 in W.P.No.14387 of 2018 and W.M.P.Nos.16987 and 16988 of 2018 directed the TNPCB to produce action taken report with regard to prosecution of the officer concerned of the local body for violation of the pollution laws.

Hence, failure to comply with the above said directions, action will be initiated to prosecute the officials as per the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

J. J. Suresh 8/11/22
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.
BEFORE ME

VERIFICATION

I, Josephine Sahayarani, D/o. Thiru.Jesu Rajan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

J. J. Suresh 8/11/22
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY.

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THE RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:11.08.2022.

Date of hearing on:12.08.2022